

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Special Leave to Appeal (CrI.) No(s). 2907/2021
(Arising out of impugned final judgment and order dated 26-03-2021
in BA No. 1097/2021 passed by the High Court Of Delhi At New Delhi)

JUDE LOBO

Petitioner(s)

VERSUS

STATE, NCT OF DELHI & ANR.

Respondent(s)

IA No. 47747/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 47748/2021 - EXEMPTION FROM FILING O.T.

IA No. 53954/2021 - MODIFICATION OF COURT ORDER

Date : 10-08-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Ninad Laud, Adv.
Mr. Santosh Krishnan, AOR
Mr. Simon Benjamin, Adv.
Mr. Surbhit Nandan, Adv.
Mr. Vishwajeet Singh Bhati, Adv.

For Respondent(s) Mr. Jayant K. Sud, ASG
Mr. Shubhranshu Padhi, Adv.
Mr. Bhuvan Kapur, Adv.
Mr. Vibhu Shanker Mishra, Adv.
Mr. B. V. Balaram Das, AOR

Ms. Anitha Shenoy, Sr. Adv.
Mr. Ajay Marwah, AOR
Ms. Aarti Krupa Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the State is permitted to file counter
affidavit within three weeks. Rejoinder, if any, shall be filed
within one week thereafter.

List the matter on 14.9.2021.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR

